

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400614

O.A. NO. 119/87

Association of Civilian Employees
of 512 Command, IDME Workshop, Kirkee,
70 Market Road, Kirkee, Pune-3
& 5 others.

Applicants

V/s

1. Union of India
through the Secretary
Ministry of Defence
New Delhi
2. The Director General
Electrical Mechanical Engineers
Army HQ, New Delhi-11
3. The Commandant
512 Army Base Workshop
Khadki, Pune 411003

Respondents

Coram: Hon'ble Vice Chairman Shri B C Gadgil
Hon'ble Vice Chairman Shri B C Mathur

TRIBUNAL'S ORDER

DATED : 3.11.1987

Heard Mr. A J Suryavanshi, the Learned Advocate,
for the applicant and Mr. J D Desai (for Mr. M I Sethna),
Counsel for the respondents.

As can be seen from the order of the Chairman
passed on 18.9.1987 in OA No. 852/87 there are a number
of matters involving similar question of law and fact.
The application OA 119/87 involves question of law and
facts similar to those that arise in OA 852/87 of the
file of the Principal Bench at Delhi. The Learned Advoca-
tes frankly stated before us that in this background
this application no. OA. 119/87 should be transferred
to the Principal Bench for hearing and decision along
with OA No. 852/87. We hereby record the said statement
and direct the office to send the proceedings of this
application along with a copy of this order to the Prin-
cipal Bench for appropriate orders. The Learned Advoca-
tes have been informed that the matter will come up
before the Principal Bench on 20.11.1987.

Before concluding we may also like to record
the statement made by Mr. Suryavanshi that there are
more cases viz., OA. 1941/86 to 1944/86 pending in the
Bangalore Bench and that they involve similar question
of law and fact. We are noting this statement of

Bel

Mr. Suryavanshi with a view to enable the Chairman to pass appropriate orders as he may deem fit we respect to these cases as well.



(B C Mathur)
Vice Chairman



(B C Gadgil)
Vice Chairman